

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 07
(IB)-1825(PB)/2019

IN THE MATTER OF:

Small Industries Development Bank of India Applicant/petitioner
v.
M/s. Radhay Sham Tandon Manufacturing Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 13.11.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

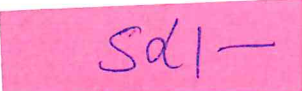
Mr. Mukesh Kumar, Adv with Mr. Sameer Rastogi.

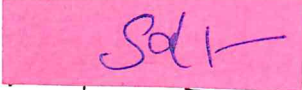
ORDER

CA-2467(PB)/2019

First status report filed by the IRP certifying the constitution of Committee of Creditors is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same at the time of final disposal.

CA-2467(PB)/2019 stands disposed of.


(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)